

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.401  
CP(IB)/25(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

YES Bank Limited

.....Applicant

V/s

Nidhi Rajratan Agarwal  
(Personal Guarantor)

.....Respondent

**Order delivered on 18 /01/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Anip Gandhi, Adv. a.w Mr. Raju Kothari, Adv.  
For the Respondent : Mr. Ravi Pahwa, Adv.  
For the RP : Mr. Aniruth Purusothaman, Adv.

**ORDER**

Order is de-reserved.

Ld. Counsel for the respondent is directed to file affidavit on the status of CIRP proceeding is pending in Court-1 and if there are any substitution in the loan agreement between the applicant and Financial Creditor, the same may be submitted before the next date of hearing.

List for further consideration on 05.03.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**